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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 19] AMARAVATI, THURSDAY, 20th AUGUST, 2026.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 20th August, 2026.

L. A. Bill No. 29 of 2026

A BILL FURTHER TO AMEND THE ANDHRA PRADESH PANCHAYAT RAJ ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-seventh Year of the Republic of India as follows

1. (1) This Act may be called as the Andhra Pradesh Panchayat Raj (Second Amendment) Act, 2026. Short title and Commencement.
- (2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.
2. In the Andhra Pradesh Panchayat Raj Act, 1994 (hereinafter referred to as the Principal Act), in section 148,- Amendment of section 148.
- (i) in the proviso to sub-section(2), for the words “Vice- Presidents”, the word “the Vice-President” shall be substituted; Act No. 13 of 1994.
- (ii) in sub-section (3), in clause (ii), of the provisos and the Explanation there under to sub-clause (b), for the word “**Vice- Presidents**”, wherever it occurs, the word “**Vice-President**” shall be substituted.
3. In the Principal Act, in section 153,- Amendment of section 153.
- (i) in the marginal heading, for the word “**Vice-Presidents**”, the word “**Vice-President**” shall be substituted;

- (ii) in sub-section (1), for the words **“two Vice- Presidents”**, the words **“one Vice-President”**, for the words **“Vice-Presidents are”**, the words **“Vice-President is”**, and for the words **“Vice-Presidents”**, the word **“the Vice-President”** shall be substituted;
- (iii) in sub-section (3) and in the proviso there under, for the word **“Vice-Presidents”**, occurring at three places, the word **“Vice-President”** shall be substituted and, in the proviso,, for the words **“Vice-Presidents are”**, the words **“Vice-President is”** shall be substituted.

Amendment of
section 156.

- 4.** In the Principal Act, in section 156 in sub-sections (1) and (2) for the word **“Vice-Presidents”**, the word **“Vice-President”** shall be substituted.

Amendment of
section 165.

- 5.** In the Principal Act, in section 165,—

- (i) in the marginal heading, for the word **“Vice- Presidents”**, the word **“Vice-President”** shall be substituted;
- (ii) in sub-section (3), for the words **“one of the Vice- Presidents”**, the word **“Vice-President”** shall be substituted;
- (iii) in sub-section (4), for the word **“one of the Vice- Presidents”**, the word **“Vice-President”** shall be substituted.
- (iv) in sub-section (5), for the words **“one of the Vice- Presidents”**, the word **“Vice-President”** shall be substituted;
- (v) in sub-section (6), for the words **“Vice-Presidents have been”**, the words **“Vice-President has been”**, and for the word **“Vice-Presidents”**, the word **“Vice- President”** shall be substituted.

Amendment of
section 170.

- 6.** In the Principal Act, in section 170, in sub-section (1), for the word **“Vice-Presidents”**, the word **“Vice- President”** shall be substituted.

Amendment of
section 181.

- 7.** In the Principal Act, in section 181,—

- (1) in the marginal heading, for the word **“Vice- Chairpersons”**, the words **“Vice-Chairperson”** shall be substituted;
- (2) in sub-section (1),—
 - (a) for the words **“two Vice-Chairpersons”**, the words **“one Vice-Chairperson”** shall be substituted;
 - (b) for the words **“Vice-Chairpersons are”**, the words **“Vice-Chairperson is”** shall be substituted;
 - (c) for the word **“Vice-Chairpersons”**, wherever it occurs, the word **“Vice-Chairperson”** shall be substituted;

- (3) in sub-section (4) along with the proviso there under, for the word **“Vice-Chairpersons”**, wherever it occurs, the word **“Vice-Chairperson”** shall be substituted and, in the proviso thereunder, for the word **“are”** occurring after the word **“Vice- Chairpersons”**, the word **“is”** shall be substituted.
8. In the Principal Act, in section 187, in sub-section (3),—
- Amendment of
section 187.
- (a) for the words **“One of the Vice-Chairpersons”**, the words **“The Vice-Chairperson”** shall be substituted.
- (b) the words **“and the Other Vice-Chairperson shall be ex-officio member and Chairperson of the Standing Committee for Social Welfare”** shall be omitted.
9. In the Principal Act, in section 193,—
- Amendment of
section 193.
- (i) in the marginal heading, for the word **“Vice- Chairpersons”**, the word **“Vice-Chairperson”** shall be substituted;
- (ii) in sub-section (2), for the words **“The Vice- Chairpersons”**, the words **“The Vice-Chairperson”** shall be substituted;
- (iii) in sub-section (3), for the words **“one of the Vice- Chairpersons”**, the words **“the Vice-Chairperson”** shall be substituted.
- (iv) in sub-section (4), for the words **“one of the Vice- Chairpersons”**, the words **“the Vice-Chairperson”** shall be substituted.
10. In the principal Act, in section 250, in sub-section (1), in clause (ii), for the word **“Vice-Presidents”**, the word **“Vice-President”**, and for the word **“Vice-Chairpersons”**, the word **“Vice-Chairperson”** shall be substituted.
- Amendment of
section 250.
11. In the principal Act, in section 250-A, in sub-section (2), for the word **“Vice-Presidents”**, the word **“Vice- President”**, and for the word **“Vice-Chairpersons”**, the word **“Vice-Chairperson”** shall be substituted.
- Amendment of
section 250-A.
12. In the principal Act, in section 260 in the proviso to sub-section (6) thereunder, for the word **“Vice-Presidents”**, the word **“Vice-President”**, and for the word **“Vice- Chairpersons”**, the word **“Vice-Chairperson”** shall be substituted.
- Amendment of
section 260.

STATEMENT OF OBJECTS & REASONS

The Andhra Pradesh Panchayat Raj Act 1994 (ACT 13 of 1994) mandated to elect one (1) President and one (1) Vice- President for every Mandal Praja Parishad under section 153 from among the elected members of Mandal Praja Parishad as specified in Clause-I of sub-section (1) of section 149.

This arrangement was in existence till the year 2021 until certain amendments were carried out through enactment of "Act 14 of 2021", in which the office of second Vice- President was provided for each Mandal Praja Parishad. Accordingly, section 153 and other relevant sections i.e. 148, 156, 165 and 170 of the APPR Act, 1994 were amended.

Similar amendments were carried out in respect of Zilla Praja Parishads duly providing two Vice- chairpersons in place of one Vice- Chairperson, in the same amendment Act i.e., "Act No. 14 of 2021". Accordingly, amendments were carried out to sections i.e. 181, 187 & 193 of the Act.

Amendments to the Act were also carried out in respect of section 250, 250-A and 260 of the Act to give common effect to both Vice- President of Mandal Praja Parishad and Vice- Chairperson of Zilla Praja Parishad.

The arrangement for electing and positioning two (2) Vice-Presidents in each Mandal Praja Parishad (MPP) and two (2) Vice-Chairpersons in each Zilla Praja Parishad (ZPP) has been reviewed by the Government. It has been observed that the intended objective of providing for a second Vice-President in MPPs and a second Vice-Chairperson in ZPPs has not been achieved and that the arrangement has not resulted in any improvement in the administration of the respective MPPs and ZPPs.

The Government has, therefore, considered that continuation of the second Vice-President and second Vice-Chairperson positions would not serve any substantial administrative purpose and may be regarded as superfluous to create plural leadership in the local governance and create ambiguity without adding any value to improve administration. Hence, the Government decided to withdraw the provision made for second Vice-President position in MPP and second Vice- Chairperson position in ZPP.

The Government has decided to withdraw the provision for the second Vice-President in MPPs and the second Vice-Chairperson in ZPPs, so as to have a single Vice-President in each MPP and a single Vice-Chairperson in each ZPP.

Accordingly, the Government has decided to restore the position obtaining under the original Andhra Pradesh Panchayat Raj Act, 1994 (Act 13 of 1994), providing for one (1) Vice-President for every Mandal Praja Parishad

(MPP) and one (1) Vice-Chairperson for every Zilla Praja Parishad (ZPP), by omitting the corresponding amendments made to the relevant provisions of the Act through Act 14 of 2021.

Therefore, the Government have decided to amend the Andhra Pradesh Panchayat Raj Act suitably.

The Bill seeks to give effect to the above decision.

KONIDALA PAWAN KALYAN

Deputy Chief Minister,
PR&RD, RWS AND EFS&T,.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2) of the Bill authorizes the Government to issue notifications in respect of the matters specified therein and generally to carry out the purposes of the Act.

All such notifications issued, which are intended to cover the matters mostly of procedural in nature are to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

KONIDALA PAWAN KALYAN

Deputy Chief Minister,
PR&RD, RWS AND EFS&T,.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Panchayat Raj (Second Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

KONIDALA PAWAN KALYAN

Deputy Chief Minister,
PR&RD, RWS AND EFS&T,.

PRASANNA KUMAR SURYADEVARA

Secretary-General to Legislature.